GOVERNMENT OF INDIA
MINISTRY OF AYURVEDA, YOGA & NATUROPATHY,
UNANI, SIDDHA AND HOMOEOPATHY
(AYUSH)

LOK SABHA
UNSTARRED QUESTION NO. 978
TO BE ANSWERED ON 22ND NOVEMBER, 2019

TRADITIONAL MEDICINE

978. SHRI RAMCHARAN BOHRA:

Will the Minister of **AYURVEDA, YOGA AND NATUROPATHY, UNANI, SIDDHA AND HOMOEOPATHY (AYUSH)** be pleased to state:

(a) the details of the action plan formulated by the Government to include the knowledge of traditional medicines in the modern system of treatment;

(b) whether the Government has formulated any strategy to ensure that the traditional system of medicines fulfils modern safety and efficacy standards, if so, the details thereof;

(c) whether the Government is aware of the threat posed to bio-diversity due to excessive felling of medicinal plants or the increasing use of body parts of hybrid animals in traditional medicines, if so, the details thereof; and

(d) the corrective measures being taken by the Government in this regard?

ANSWER
THE MINISTER OF STATE (IC) OF THE MINISTRY OF AYURVEDA,
YOGA & NATUROPATHY, UNANI, SIDDHA AND HOMOEOPATHY
(SHRI SHRIPAD YESSO NAIK)

(a) &(b): A new category of drugs called 'Phytopharmaceutical drugs' made from purified and standardized fraction with minimum four bio-active or phytochemical compounds of medicinal plants used in traditional medicine or ethnomedicine has been included under the provisions of Drugs & Cosmetics Rules, 1945 since November, 2015 and these drugs are under the regulatory control of Central Drug Standards Control Organization. Provisions for proof of safety and effectiveness and quality standards of are prescribed under Rules 158-B and 168 of the Drugs &Cosmetics Rules, 1945 and respective pharmacopoeias for the purpose of manufacturing Ayurvedic, Siddha and Unani medicines under license. New indications, new dosage forms and new formulations of traditional medicine need to follow the procedure of quality assessment and pre-clinical and clinical safety & effectiveness evaluation. Ministry of AYUSH has published Good Clinical Practices(GCP) guidelines based on scientific parameters for conduct of clinical trials in Ayurvedic, Siddha and Unani medicine.

(c) & (d): The Government is aware of the threats posed to biodiversity of the country and has set up National Biodiversity Authority and the State Biodiversity Boards to regulate the supply of biological resources and associated knowledge pertaining to traditional medicine as per the provisions of the Biological Diversity Act, 2002. Penalty provisions are prescribed for any violation in the trade and useof biological resources. National Medicinal Plants Board has been established to support, undertake and promote cultivation, conservation and sustainable development of medicinal plants and Ministry of AYUSH is in interface with Ministry of Environment, Forest and Climate Change for facilitating the supply of bio-resources and certain animal products to the industry.

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